

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 06 of 2021**

**In the matter of:**

**Agritrade Power Holdings Pte. Ltd.**

**....Appellant**

**Vs.**

**SKS Power Generation (Chhattisgarh) Ltd.**

**....Respondent**

**Present**

**For Appellant: Mr. Ravi Kadam & Snehal Shah, Sr. Advocate along with Mr. Aniketh Nair, Mr. Shwetabh Sinha & Mr. Anant Tripathi.**

**For Respondent: Mr. Sharan Jagtiani, Sr. Advocate along with Mr. Rohan Rajadhyaksha, Mr. Aditya Pimple, Mr. Mustafa Kachwala & Ms. Ketki Pansare, For R-12 to 14.**

**Mr. Soumy Dutta & Mr. Rohan Cama, Advocates.**

**ORDER**  
**(Virtual Mode)**

**10.02.2021:** Heard Learned Counsel for the Appellant. At request of Senior Counsel by the Appellant the matter is adjourned.

Let the matter be fixed on **26<sup>th</sup> February, 2021.**

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Mr. Kanthi Narahari]**  
**Member (Technical)**

*Sim/Bm*